

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/RP/2015

Subject : Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 of the Central Electricity Regulatory Commission in Petition no. 68/MP/2013 in the matter of revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.

Date of Hearing: **25.2.2025**

Petitioner : NLCIL

Respondents : TANGEDCO and Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Shri Karthikeyan Murugan, Advocate, NLCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Duthala Tulasi Kumar, NLCIL

Record of Proceedings

After hearing the learned counsels appearing for both the parties, at length, the Commission reserved its order in the matter.

2. At the request of the learned counsels, the Commission, permitted both the parties to file their written submissions (not exceeding three pages), along with the judgments relied upon by them, on or before **15.3.2025**. Subject to this, order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

